

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH
~~XXXXXX XXXXXXXX~~

O.A. No. 546 of 198 8
~~TAX NO.~~

DATE OF DECISION 5-12-1990

Shri Vinodkumar R. Kahar Petitioner

Mr. B. S. Patel Advocate for the Petitioner(s)

Versus

Union of India & Anr. Respondent

Mr. R. M. Vin Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. P. H. Trivedi : : Vice Chairman

The Hon'ble Mr. J. P. Sharma : : Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

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O.A. NO. 546 OF 1988

Vinodkumar R. Kahar,
Vadi, Rang Mahal,
Hathikhana Road,
Baroda.

.. Applicant

(Advocate - Mr. B.S. Patel)

Versus

1. Union of India, through
Ministry of Railway,
Rail Bhavan,
New Delhi.

2. General Manager, W.Rly.,
Churchgate,
Bombay-400 020.

.. Respondents

(Advocate - Mr. R.M. Vin)

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

Hon'ble Mr. J.P. Sharma .. Judicial Member

ORDER

Date : 5.12.1990.

Per : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

Heard Mr. R.M. Vin, learned advocate for the respondents. Petitioner or his advocate not present. The application is rejected because the conditions in the circular (Annexure R-1) governing upon the compassionate ground have not been fulfilled, ^{so far} according to the reply, the widow has remarried. Accordingly, the petition rejected.

Daes

(J P Sharma)
Judicial Member

Trivedi

(P H Trivedi)
Vice Chairman